

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES  
LOK SABHA**

**UNSTARRED QUESTION NO. 374  
TO BE ANSWERED ON 20.07.2021**

**RIGHTS OF PERSONS WITH DISABILITIES**

**374. SHRIMATI PRATIMA MONDAL :**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT pleased to state:

the steps taken by the Government with regard to United Convention on Right of Persons with the disabilities ratified by the country on the welfare and the right of differently abled persons in the country?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SUSHRI PRATIMA BHOUMIK)**

India is a signatory to the United Nations Convention on the Rights of Persons with Disabilities (UNCRPD) and ratified the same on 1st October, 2007.

The Central Government has enacted the Rights of Persons with Disabilities Act, 2016 in line with the spirit of UNCRPD which inter-alia envisages non-discrimination on the grounds of disability, equal recognition before law, access to justice, creating barrier free environment to enable easy access to persons with disabilities, promoting health, social security, recreation, sporting activities etc for persons with disabilities. The Act mandates the Government to take steps to ensure that the persons with disabilities enjoy their rights equally with others. The Act has come into force on 19.04.2017. Copy of the Act has been circulated to all the Central Ministries/Departments as well as to the States/UTs for implementation. The Rights of Persons with Disabilities Rules, 2017 were notified on 15.06.2017.

The Government submitted the First Country Report on the Status of Disability in India to the UN Committee on the above Convention in 2015.

Further, the Central Government supplements the efforts of the State Governments/UTs through various schemes & programmes for empowerment of PwDs. Some of the major schemes are as follows:

**Accessible India Campaign** was launched by the Central Government for the purpose of creating barrier free environment for persons with disabilities in physical environment, transportation system and ICT eco-system.

**Deendayal Disabled Rehabilitation Scheme (DDRS)** under which grant-in-aid is provided to NGOs/voluntary organisations for projects relating to rehabilitation of persons with disabilities, aimed at enabling them to reach their optimal, physical, sensory, intellectual, psychiatric or social functional level.

**Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP)** under which assistance is provided to persons with disabilities in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhancing their economic potential. The scheme also has a provision to provide cochlear implant to hearing impaired children upto 5 years of age at a cost upto Rs.6.00 lakh per child.

**Scholarship schemes** under which the Government provides scholarships for students with disabilities such as Pre-matric (for classes IX & X), Post-matric (from class XI up to Post Graduate degree/diploma level), Top Class Education (Post graduate degree/diploma in notified Institutes), National Fellowship (M.Phil and Ph.D courses), National Overseas Scholarship (for Overseas education at P.G./Doctorate level).

**Skill Development:** The National Action Plan for Skill Training of persons with disabilities aims at imparting skills to persons with disabilities for enhancing their employability.

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